

(For Judgment)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NOS.3411-3421 OF 2005

INDERPREET SINGH KAHLON AND ORS.
Appellant(s)

:VERSUS:

STATE OF PUNJAB AND ORS.
Respondent(s)

Re

WITH

C.A.No.3422/2005, C.A.No.3410/2005, C.A.No.3409/2005

C.A.Nos.3405-3408/2005, C.A.No.3456-3459/2005,

C.A.No.3446-3447/2005, C.A.No.3402/2005, C.A.Nos.3439-3455/2005, C.A.No.3463-3464/2005,

C.A.No.3460/2005, C.A.No.3401/2005, C.A.No.3445/2005, C.A.No.3399/2005, C.A.No.3404/2005,

C.A.No.3444/2005, C.A.No.3441/2005, C.A.No.3439/2005,

C.A.Nos.3428-3436/2005, C.A.No.3440/2005, C.A.No.3438/2005, C.A.No.3442/2005,

C.A.No.3437/2005, C.A.No.3403/2005,

C.A.No.3427/2005, C.A.No.3461/2005, C.A.No.3400/2005,

C.A.No.3477/2005, C.A.No.3475/2005, W.P.(C) No.14/2004,

C.A.No.3423/2005, C.A.No.3448/2005, C.A.Nos.3472-3474/2005, C.A.No.3489/2005,

C.A.No.3491/2005,

Date: 03/05/2006 This matter was called on for pronouncement

of Judgment today.

For Appellant(s):

Mr. Manoj Swarup,Adv.

Mr. Jitendra Mohan Sharma,Adv.

Mr. D. Mahesh Babu,Adv.

Mr. Naresh Kumar,Adv.

Ms. S. Janani,Adv.

Mrs. Rekha Pandey,Adv.

Ms. Pratibha Jain,Adv.

Mr. S.S. Jauhar,Adv.

Mr. S.B. Upadhyay,Adv.

Mr. Ugra Shankar Prasad,Adv.

Mr. Ashok K. Mahajan,Adv.

Mr. Debasis Misra,Adv.

Mr. Nikhil Nayyar,Adv.

Ms. Jaspreet Gogia,Adv.

Mr. Rana Ranjit Singh,Adv.

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Mr. R.C. Kohli,Adv.

Mr. P.N. Puri,Adv.

For Respondent(s) Mr. Arun K. Sinha,Adv.

Ms. Aruna Mathur,Adv.

for

M/S. Arputham, Aruna & Co.

Mr. Jatinder Kumar Bhatia,Adv.

Mr. Bimal Roy Jad,Adv.

Mr. M.P. Shorawala,Adv.

Mr. Nand Lal,Adv.

Mr. Dinesh Verma,Adv.

Mr. A.P. Mohanty, Adv.

the Judgment of the Hon'ble Mr. Justice S.B. Sinha pronounced the
Justice Dalveer Bench comprising of his Lordship and Hon'ble Mr. J
Bhandari.

The impugned judgments of the High Court as also the orders of
the State Government and the High Court are set aside and the matters are
remitted to the High Court for consideration thereof afresh. The appeals
and the writ petition are allowed in terms of the signed judgment.
In view of the facts and circumstances of the case, there shall be no order as
to costs.

However, Hon'ble Mr. Justice Dalveer Bhandari pronounced a
separate but concurring Judgment, except on the issue of propriety
of the hearing of the matter by the Judges, disposing of the appeals and
the writ petition in terms thereof.

(A.S. BISHT) (PUSHAP LATA BHA
RDWAJ) COURT MASTER COURT MASTER

(Two signed reportable judgments are placed on the file)